

विषय के लिये दो तरह के कानून न हो कर अगर मुसलमानों और हिन्दू दोनों के लिये एक ही कानून होता या जो भी इंडाउमेंट होते हैं चाहे वह रेलिजस इंडाउमेंट हों या कोई दूसरे इंडाउमेंट हों सब इंडाउमेंटों के लिये एक ही कानून रहता तो हम समझते हैं कि और भी सिम्पलीफिकेशन सिचुएशन में हो जायगी। इस लिये यह सुझाव भी हमारा इस सम्बन्ध में है।

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श्री सुन्दर सिंह भंडारी (राजस्थान) :
उपसभापति जी, मैं आपकी आज्ञा से मदन के माननीय नेता का ध्यान उस ओर आकर्षित करना चाहता हूँ कि आज से पार्लियामेंट के बाहर प्राथमिक शिक्षकों ने एक रिले फास्ट का कार्यक्रम आरम्भ किया है।

SHRI ABID ALI (Maharashtra) :
What are we discussing?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : He has taken my permission to mention about something else.

श्री सुन्दर सिंह भंडारी : मेरा निवेदन है कि उनकी यह मांग पुराने है, वाजिब है और जब कि कोटारी कमिशन भी उनके लिये एक निश्चित सुझाव दे चुका है तो उसको लागू करने में सरकार का कोई देरी नहीं करनी चाहिये क्योंकि यह सवाल धीरे धीरे एक देशव्यापी सवाल बन गया है। उनकी केवल एक मांग थी कि उनका 150 रु० से 300 रु० का पे-स्केल हो और सेंट्रल गवर्नमेंट डी० ए० उनको मिल जाना चाहिये। इस मांग को स्वीकार कर इस झगड़े को समाप्त किया जा सकता है। मैं चाहूँगा कि मदन के नेता शिक्षा मंत्री से इस बात को उठा कर इस हड़ताल को जल्दी से जल्दी समाप्त करवायें।

THE WAKF (AMENDMENT)
BILL, 1969—contd.

SHRI ABID ALI (Maharashtra) : The amendment proposed to the Wakfs Act should of course be unanimously supported. These are necessary and practical for the

better administration of the Act. However I would like to give a few suggestions with regard to the functioning of the Wakfs. My feeling is, and the hon. Minister will agree, that the properties which are under the control of the various wakfs are not properly managed and the big income from these properties is mostly misused. Vested interests are already there and they have the upper hand. Therefore my request to the Minister is to kindly tighten the loopholes and if he has no powers, let him take more powers and he should ensure that this huge amount is utilised for the good of the community. In some cases it may be necessary to approach the High Courts for some amendments of the wakfs, which is done in several cases. I would suggest that the provisions of the Bombay Act should be incorporated in the Central Act and it should be universally applicable to all the communities in the country. With the Bombay Act everybody is satisfied. All the communities are satisfied with the administration of that Act and the people concerned are happy because the provisions are such that the misuse is minimised, not that in Bombay there is no misuse but it is minimised. Of course still more efforts are to be made and I would request the Minister to oblige me by sending a letter telling me what has been done with regard to the various suggestions some of us gave when an amendment to the Act was being discussed in this House and to what extent action had been taken on the suggestions made particularly regarding the amount we are sending to Iraq. This arrangement was introduced long ago when religious education in India was not so advanced but now the situation is different. There are a large number of religious institutions which are imparting a high standard of education and why should we pay our contributions or give scholarships to the students who are Indians and who are in Iraq for elementary education? If some people want to go for higher education, select them on merits and help them to get higher education if it is available there, more than in India, but now all and sundry, a large number of them, in Iraq, are getting help from the Government of India under the wakfs created by Kings of Oudh and that is improperly used about which there is much discontent in Iraq itself, both so far as the Government is concerned and Indians are concerned. A large number of people are living there with their families and you are paying to them for purposes of education and they have been there for a number of years. Why are they there? For how many years they are there? There